



Sr. No.	Date	Orders
		<p data-bbox="414 224 1308 280"><u>Commissioner of Income Tax Vs. M/s A.K. S. Credits Ltd.</u></p> <p data-bbox="414 313 606 369">01.09.2003</p> <p data-bbox="414 392 1149 459">Present : Mr. Jagdish Rai Goel for the appellant.</p> <p data-bbox="414 481 718 537"><u>ITA No. 318/2003</u></p> <p data-bbox="414 560 1548 1142">The issue sought to be raised by the Revenue in this appeal under Section 260-A of the Income Tax Act 1961 already stands concluded by a decision of this Court in <u>Commissioner of Income Tax Vs. Bansal Credits Ltd.</u> (2003) 259 ITR 69, to which decision one of us (D.K. Jain, J.) was a party. In view of the said decision no question of law much less a substantial question of law survives for consideration. We accordingly declined to entertain the appeal.</p> <p data-bbox="590 1176 766 1232">Dismissed.</p> <div data-bbox="1053 1187 1516 1444" style="text-align: right;"> <p data-bbox="1324 1187 1516 1254"><i>D.K. Jain</i></p> <p data-bbox="1260 1254 1484 1310">D.K. JAIN, J</p> <p data-bbox="1053 1321 1516 1400"><i>Madan Lokur</i></p> <p data-bbox="1085 1388 1468 1444">MADAN B. LOKUR, J</p> </div> <p data-bbox="414 1444 813 1500"><b>SEPTEMBER 01, 2003</b></p>